

(2017) 03 KAR CK 0288

In the Karnataka High Court

Case No : 4571 of 2016 (LA-BDA) AND WRIT APPEAL NO 1746 of 2017

The Commissioner Bangalore Development Authority, & Anr. APPELLANT
Vs

State of Karnataka Represented by its Principal Secretary RESPONDENT
Urban Development, & Ors.

Date of Decision : 28-03-2017

Acts Referred:

Citation : (2017) 03 KAR CK 0288

Hon'ble Judges : Subhro Kamal Mukherjee, P.S.Dinesh Kumar

Bench : DIVISION BENCH

Advocate : G.S.Kannur, V.Sreenidhi, K.Shashikiran Shetty, Farah Fathima

Judgement

1. The appeals are barred by limitation. As the matters involve the Bengaluru Development Authority and as requested by Mr.G.S.Kannur, learned advocate appearing for the appellants, we take up the appeals for consideration.
2. Certain land was sought to be acquired by the Bengaluru Development Authority in the year 1977. Till today, no award was passed nor the possession was taken. The Hon"ble Single Judge, in our view, rightly held that the acquisition stood lapsed.
3. We do not find any merit in the appeals.
4. The application for condonation of delay in filing the appeals is dismissed. Consequently, the appeals are, also, dismissed.
5. In view of dismissal of the appeals, the pending interlocutory application does not survive for consideration and is, also, dismissed.
6. We make no order as to costs.